(e) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHAR BHAI CHAUDHARY): (a) Total 86 organizations were not funded during the year 2007-08 which were funded earlier.

(b) to (e) As per the provisions of the schemes of the Ministry for grant in aid, funds to voluntary organizations are released only to those who send complete proposals and have been recommended by the Multi Disciplinary State Level Committee, subject to availability of funds. The scheme has no provision for receiving applications directly from the organizations. As per this procedure, proposals recommended by State Level Committees, but found to be incomplete were informed.

ST status to communities in Assam

1005. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the present status of the proposal received from the Assam Government to provide ST status to six communities of the State, who are demanding the same for several years; and
- (b) the present status of these communities namely Konch Rajbonshi, Tai Ahom, Moran, Motok, Tiwa and Tea Tribes in the State regarding recognition as Scheduled Tribe?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) The Ministry of Tribal Affairs has processed the proposal of the State Government of Assam for inclusion of Adivasi Tea Tribes, Ahoms, Mattaks, Morans, Koch Rajbangshi & Chutias in the list of Scheduled Tribes in Assam as per modalities approved by the Government of India on 15/05/1999 for determining the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes' lists. Further justification from State Government of Assam in support of their proposal for inclusion of above six communities in the list of Scheduled Tribes in Assam has not been received. There in no proposal for inclusion of "Tiwa" in the list of Scheduled Tribes in Assam.

Land to forest dwellers

1006.SHRI PRAVEEN RASHTRAPAL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) what is the status of the Central Act passed by U.P.A. Government for granting land pattas to forest dwellers in Gujarat, Maharashtra and Madhya Pradesh;
- (b) whether it is a fact that implementation by these State Governments is far from satisfactory; and
 - (c) what action is proposed by the Central Government to help the tribal population?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHAR BHAI CHAUDHARY): (a) to (c) The State Governments of Gujarat, Maharashtra and Madhya Pradesh have established the prescribed structures and procedures under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, have received a large number of claims and have started distributing title deeds, but the processing of those claims culminating in the vesting of rights has been slow. The status of implementation of the Act in these States, as on date, is as follows:

| SI. No. | State | Total No. of claims | Title Deeds Distributed | Ready for distribution |
|---------|----------------|---------------------|----------------------------|------------------------|
| | | | | |
| 2 | Maharashtra | 2,45,284 | 15 | 1,384 |
| 3 | Madhya Pradesh | 3,43,148 | 24,571 | 18,721 |

The Ministry has advised and is pursuing all the State/UT Governments, including the State Governments of Gujarat, Maharashtra and Madhya Pradesh, to ensure completion of the work relating to vesting of forest rights during the current year.

Honorarium for Anganwadi Workers

†1007. SHRI SANJAY RAUT:

DR. PRABHA THAKUR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the increased amount of honorarium for Anganwadi Workers has been started to be paid in each State;
- (b) whether complaints regarding non-payment of the increased amount of honorarium till now have been received from certain States;
- (c) if so, the names of those States and the reasons for non-payment of the amount fixed as honorarium, giving the details thereof; and
 - (d) the action taken or proposed to be taken by the Central Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Yes Madam.

(b) to (d) During the year 2008-09, three complaints regarding non-payment of arrears of increased honoraria were received from the States of Gujarat, Kerala and Uttar Pradesh. All the States were requested to disburse the arrears of enhanced honoraria among the Anganwadi Workers/Helpers. Government of Gujarat, Kerala and Uttar Pradesh had confirmed the payment of arrears of enhanced honoraria. No further complaints regarding non-payment of increased honoraria have been received so far.

[†]Original notice of the question was received in Hindi